

ITEM NO.27

Court 3 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19557/2020

(Arising out of impugned final judgment and order dated 16-05-2019 in WC No. 3905/1987 16-05-2019 in WC No. 3156/1987 16-05-2019 in WC No. 3496/1988 16-05-2019 in WC No. 5151/2006 16-05-2019 in WC No. 69578/2005 passed by the High Court Of Judicature At Allahabad)

MEERUT DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

JASWANT SUGAR MILLS LIMITED & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94142/2020-CONDONATION OF DELAY IN FILING and IA No.94145/2020-EXEMPTION FROM FILING O.T. and IA No.94140/2020-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.94144/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 94142/2020 - CONDONATION OF DELAY IN FILING

IA No. 94145/2020 - EXEMPTION FROM FILING O.T.

IA No. 27742/2021 - EXEMPTION FROM FILING O.T.

IA No. 94144/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 27741/2021 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 94140/2020 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

WITH

SLP(C) No. 12953/2021 (XI)

(FOR ADMISSION and I.R. and IA No.103215/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14713/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118289/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14716/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118316/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14698/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118164/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14788/2021 (XI)

(FOR ADMISSION and I.R. and IA No.119230/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14771/2021 (XI)

(FOR ADMISSION and I.R. and IA No.118944/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14874/2021 (XI)

(FOR ADMISSION and IA No.119792/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 14940/2021 (XI)
 (FOR ADMISSION and I.R. and IA No.120214/2021-EXEMPTION FROM FILING
 O.T.
 IA No. 120214/2021 - EXEMPTION FROM FILING O.T.)

Date : 14-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
 HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR
 Ms. Aarti U. Mishra, Adv.
 Mr. Rishabh Kumar Pandey, Adv.

For Respondent(s) Mr. Sahil Monga, Adv.
 Mr. Abhinay, AOR
 Mr. Utsav Trivedi, Adv.
 Ms. Manni Roy, Adv.
 Mr. Pooran Chand Roy, Adv.

Ms. Megha Karnwal, AOR

Mr. Nikhil Chawla, Adv.
 Mr. Amit Agrawal, AOR
 Ms. Radhika Yadav, Adv.
 Mr. Naman Khatwani, Adv.

Mr. Rohan Thawani, Adv.
 Ms. Pooja Dhar, AOR
 Ms. Gunjan Ahuja, Adv.

Mr. S R Singh, Sr. Adv.
 Mr. Adarsh Upadhyay, AOR
 Mr. Shashank Shukla, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Issue notice in all the fresh matters.

Dasti, in addition, is permitted.

It is made clear that no further request for
 adjournment will be entertained, at the instance of State
 of Uttar Pradesh or Meerut Development Authority, on any

count, on future date(s) in view of objection taken by Mr. Sahil Monga, learned counsel appearing for respondent(s) in the leading matter.

List all the matters together on 14.03.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)